CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.531/99

Thursday this the 29th day of April, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

B. Anilkumar S/o P.R.Balakrishnan Ex-Casual Labourer, Southern Railway, Trivandrum Division residing at Qr.No.379/B Hemambika Nagar, Palghat.

... Applicant

(By Advocate Mr. T.C.G. Swamy (rep.)

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- Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO. Madras.3.
- The Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum.14.
- 3. The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.14. ...Respondents

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 29.4.99 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Labourer retrenched after 1.1.81 is aggrieved that because the Raidway Administration, according to him, has regularly absorbed persons who have got lesser length of service than him, he has not been considered for such reengagement or absorption. It is alleged that the applicant has made a representation to the third respondent pointing out the names of the persons who had been absorbed in regular service though they had lesser length of service than him and that this representation

has not been considered and disposed of. Applicant has therefore, filed this application for a declaration that he is entitled to be reengaged and absorbed in the Transportation (Traffic/Commercial) Department of Southern Railway, Trivandrum Division in preference to casual labourers with lesser number of days of service and casual labourers who are otherwise ineligible and for a direction to engage the applicant.

- When the application came up for admission, 2. learned counsel for respondents Shri Thomas Mathew Nellimootil states that from Annexure.2 it is to what is the date which the was representation/made. However, counsel agrees that the applicant would now make a representation to the third respondent with necessary details and supporting and disposed of documents the same shall be considered/by the respondent within a reasonable time and that application may be disposed of accordingly.
- agreed to by the counsel on either side, the application is disposed of directing the applicant to make a detailed representation to the third respondent within a week from today and with a direction to the third respondent that if such a representation is received within the stipulated time, the same shall be considered by him and an appropriate reply given to the applicant within a period of two months from the date of receipt of the representation. The applicant may also annex alongwith the representation the details of his engagement and proof thereof, if available. No order as to costs.

Dated the 29th April, 1999

A.V. HARIDASAN VICE CHAIRMAN